

Dep. by Act 58 of 1960, s. 2 & sel. I (wq 26.12.60)

THE CENTRAL EXCISES AND SALT (AMENDMENT)
ACT, 1957

No. 49 OF 1957

[20th December, 1957]

An Act further to amend the Central Excises and Salt Act, 1944.

BE it enacted by Parliament in the Eighth Year of the Republic of India as follows:—

1. This Act may be called the Central Excises and Salt (Amendment) Act, 1957. Short title.

2. In sub-section (2) of section 37 of the Central Excises and Amendment Salt Act, 1944 (hereinafter referred to as the principal Act), in clause ^{of section 37.} (xvi), the proviso shall be omitted. of 1944.

3. In Item No. 12 of the First Schedule to the principal Act, in ^{Amendment} *Explanation II*, after rule (b), the following rule shall be inserted, ^{of First} *Schedule.* namely:—

“(bb) In the case of fabrics manufactured from cotton and other yarns, the other yarns shall, for the aforesaid purpose, be deemed to be cotton yarn.”